

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 47 of 2017**

**IN THE MATTER OF:**

**P.B. Amolik & Ors.**

**...Appellants**

**Vs.**

**The Bombay Diocesan Trust  
Association Pvt. Ltd.**

**... Respondent**

**Present: For Appellants:- Mr. Karan Adik with Mr. Javaid  
Muzaffar, Advocates.**

**ORDER**

**31.05.2017-** Counsel for the Appellant has pointed out the typographical errors as occurred in the judgment dated 1<sup>st</sup> May, 2017.

Having heard Ld. Counsel for the Appellant we ordered as follows:

(i) In Para No.1, (line 3), "Section 22" is to be replaced with "Section 41D of the Bombay Public Trusts Act, 1950".

(ii) In Para No.11 (Line 6), "According to the Appellants, the elected trustees are entitled first and then the trustees of the trust", is to be corrected as "According to the Appellants, they are elected Directors first and then the Trustees of the Trust".

(iii) In Para No.13 (Line 1), "However no relief having been granted, the Appellants preferred petition", may kindly be read as, "However

no relief having been granted by the City Civil Court, Bombay, the Appellants preferred petition”.

The judgment dated 1<sup>st</sup> May, 2017 stands modified to the extent above. Let corrected copy of the judgment be issued and communicated to the parties free of cost.

**(Justice S.J. Mukhopadhaya)**  
**Chairperson**

**(Mr. Balvinder Singh)**  
**Member(Technical)**

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